

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10428/2019

(Arising out of impugned final judgment and order dated 20-07-2018 in CRLA No. 1811/1991 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

JAWAHAR & ANR.

Respondent(s)

Date : 04-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s) Mr. Yash Prakash, Adv.
Mr. Rajesh Mahale, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let the statement(s) of the injured witness(s)/the treating
Doctor(s) be placed on record.

List after four weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)